

(v) CLEARANCE FOR NEW SIX
HYDRO-ELECTRIC SCHEMES OF KERALA.

SHRI K. A. RAJAN (Trichur):
Project reports on the following 6
(six) new Hydro electric schemes of
Kerala have been prepared and sent
to Central Electricity Authority for
scrutiny and clearance from the Plan-
ning Commission is awaited.

1. Lower Periyar Hydro-Electric
Scheme. The project report was sub-
mitted to Central Electricity Authority
in 1976 and sanction is awaited.

2. Kuriarkutty—Karapara Multi-
purpose Scheme. The project report on
the scheme costing Rs. 4855 lakhs sub-
mitted to the Central Electricity Autho-
rity in 1978 for sanction. Sanction
from Centre is awaited.

3. Kuttiadi Augmentation Hydro-
Electric Scheme. The project report
has been submitted to the Central Elec-
tricity Authority in 1976 and clearance
is pending.

4. Kerala Pandiyar—Punnapuzha
Hydro-Electric Scheme. The scheme
report has been submitted to the Cen-
tral Electricity Authority in 1972 and
sanction is pending with the Centre.

5. Mananthedy Multi-purpose
Scheme. The scheme report submit-
ted to the Central Electricity in April,
1980.

6. Kallada Power Generation
Scheme. The project report has been
submitted to the Central Electricity
Authority for sanction.

I request the Government to take
early steps to sanction these schemes.

(vi) REPORTED KILLING OF A
PERSON BY MEERUT POLICE.

SHRI SURAJ BHAN (Ambala): The
Old and widowed mother of several
children Ram Thurai has lost her son
Ramesh (22 years) who was taken in-
to custody by Meerut Police on Febru-
ary 26. He is alleged to have not
allowed a Police jeep to overtake his
truck which was impounded. Cleaner

Ravi says he saw Ramesh last, being
brutally beaten by Police, and ran back
to Delhi, Shahadara to inform his
brother Kishanlal who could get from
Meerut Police only the truck, transis-
tor and Ramesh's watch which the
'Darogaji' was wearing. Ramesh was
not traceable.

On the third day, i.e. March 1, having
learnt that Meerut Police was about to
dispose of an unclaimed body, Kishan-
lal again rushed to Meerut and got the
'unclaimed' body of Ramesh only after
there was a public demonstration
against the Police.

Has Ramesh been another victim of
Police brutality inside a Police Station?
An enquiry has been ordered to be
conducted by the Meerut Additional
District Magistrate (Executive). The
Meerut Superintendent of Police has
stated that "Ramesh committed sui-
cide"—which is open to doubts on sub-
stantial grounds.

The Meerut *post mortem* report says
that Ramesh died in the early morning
of February 27 and Meerut S.S.P. says
that Ramesh talked with a person in
the late morning of February 27.

The Hon. Home Minister Giani Zail
Singh has personally seen the victim's
body yesterday and is said to have
persuaded the U.P. Government for en-
quiry.

I appeal to the Hon. Home Minister
to persuade again the U. P. Govern-
ment to see reason, realise genuine
public doubts and order a judicial en-
quiry by a High Court Judge for not
only giving justice to the bereaved
old mother Ram Thurai and clearing
the public doubts but also for clearing
the name of Meerut Police if there is
nothing foul for the police to hide.

Further let the concerned Police
persons be suspended and C.B.I. be
asked to investigate to eliminate
possibilities of interference in a
judicial enquiry.